

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH:GUWAHATI.5

ORIGINAL APPLICATION NO. 16/2001

Smt. K. C. Bhattacharyea & Ors. Applicant.

VERSUS

Union of India & Ors Respondents.

For the Applicant(s) Mr. K. K. Sharma,
" S. Chakraborty,

For the Respondents. C.S. SC

NOTES OF THE REGISTRAR

DATE

ORDER

This application is in form
of a petition. It is admitted vide
C.R. No. 16/2001 dated 8/1/2001.
Dated 8/1/2001
Dy. Registrar

17.1.2001 Present: Hon'ble Mr K.K. Sharma,
Administrative Member
There is no representation on
behalf of the applicant. The
application is admitted. Issue usual
notice. List it for orders on
19.2.01.

K. C. Sharma

Member(A)

Stamps & envelope
are filed.

22/1/2001

K. C. Sharma
Registrar

nkm

(2)

4.4.2001

Three weeks time allowed to the respondents to file written statement. List for orders on 25.4.01.

NO W/S has been filed.


Vice-Chairman

nkm

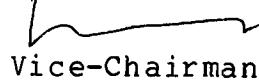
NS
24/4/01

25.4.01

Four weeks time is allowed to the respondents to file written statement. List on 1.6.2001.

21.5.2001

W/S has been filed in behalf of R-1 to A. trd


Vice-Chairman

NS
21/5/2001

1.6.01

The pleadings are complete. List the case for hearing on 5-7-2001.


Vice-Chairman

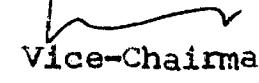
bb

5.7.01

No rejoinder has been filed.

By
24.7.01

Mr.K.K.Phukan learned counsel for the applicant submits that he has received the copy of the written statement to-day only. Some more time is required to go through it. The applicant may file rejoinder if any within 10 days from today. List on 25.7.01 for hearing.


Vice-Chairman

lm

23.7.01

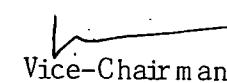
Heard in part. List on 29.8.01 for hearing.


Vice-Chairman

lm

29.8.2001

List again on 19.9.01 for further hearing. In the meantime Mr A. Deb Roy, learned Sr. C.G.S.C. shall obtain necessary instructions.


Vice-Chairman

nkm

③.)

O.A. 14 of 2001

Notes of the Registry	Date	Order of the Tribunal
	19.9.91	Mr. K. K. Phukan learned counsel appearing on behalf of the applicant. Prayer has been made on behalf of Mr. A. Deb Roy, Sr. C. G. S. C. for production of records. Prayer is allowed. List on 12.10.91 for hearing alongwith O.A.No. 365 of 2000.
① Wts has been filed.		
② No. of responder has been filed.		
	1m 12.10.2001	Vice-Chairman List the matter alongwith O.A.365 of 2001 on 5.12.2001 for hearing.
23.11.2001 Copy of the Judgment has been sent to the Office for keeping the same to the applicant by post and copy of the same handed over to the C.G.S.C. by A.K.Jay	bb 5/12	IC (Chair) Member Heard Mr. K. K. Phukan, Learned Counsel for the applicant & Mr. A. Deb Roy, Sr. C. G. S. C. for the respondent. Hearing Concluded Judgment reserved.
		Mr. A.K.Jay 5/12
	7.12.01	Judgement and order pronounced in the open court, kept in separate sheets. The Application is dismissed. No order as to costs.
		Member (J)
	trd	IC (Chair) Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R.A. NO. 14 of 2001 of
365/2001

DATE OF DECISION 07-12-2001.

O.A. 14/2001

Sri Kshirode Chandra Bhattacharjee & 21 Ors.

APPLICANT(S)

O.A. 365/01

Sri Harendra Narayan Singha & 6 Ors.

Mr. K.K. Phukan, Mr. S. Chakraborty.

ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

Union of India & Ors.

RESPONDENT(S)

Mr. A. Deb Roy, Sr. C.G.S.C. (O.A. 14/2001)

ADVOCATE FOR THE

Mr. B.C. Pathak, Addl. C.G.S.C. (O.A. 365/2001)

RESPONDENTS.

THE HON'BLE MR. K.K. SHARMA, MEMBER (A).

THE HON'BLE MRS. BHARATI RAY, MEMBER (J).

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?
5. Judgment delivered by Hon'ble W.K. Chakraborty.

Member (J)

b

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 14 of 2001

with

Original Application No. 365 of 2001

Date of decision : This the ~~20~~ day of December, 2001.

Hon'ble Mr. K.K.Sharma, Member (A).

Hon'ble Mrs. Bharati Ray, Member (J).

O.A. No. 14 of 2001.

Shri Kshirode Chandra Bhattacharjee,
Private Secretary,
O/o the Divisional Organiser,
NA Division, SSB,
Tezpur & 21 Ors.

...Applicants

By Advocate Mr. K.K.Phukan, Mr. S.Chakraborty

-versus-

1. Union of India
Repesented by the Cabinet Secretary
to the Government of India,
Department of Cabinet Affairs,
Bikanir House, Sahjahan Road
New Delhi.
2. Director General of Security
Block-V (East), R.K.Puram,
New Delhi.
3. Director, SSB Directorate,
East Block-V, R.K.Puram,
New Delhi.
4. Divisional Organiser, NAD, SSB,
Tezpur.
5. Divisional Organiser, SSB,
A.P.Division, Itanatar.
6. Deputy Inspector General,
Training Centre, SSB,
Salonibari.

...Respondents.

By Advocate Mr. A.Deb Roy, Sr. C.G.S.C.

O.A. No. 365 of 2001.

Shri Harendra Narayan Singha
Area Organiser, SSB,
Kokrajhar & 6 Ors.

...Applicants

By Advocate Mr. K.K.Phukan

-versus-

Contd...

1. Union of India
Represented by the Secretary to
the Government of India,
Department of Home Affairs,
C.G.O. Complex, R.K.Puram,
New Delhi-110066.

2. Director General, S.S.B.
Ministry of Home Affairs
R.K.Puram,
New Delhi-110066.

3. Divisional Organiser, SSB,
N.A.O., Tezpur, Assam.Respondents

By Advocate Mr. B.C.Pathak, Addl.C.G.S.C.

O R D E R

MRS. BHARATI RAY, MEMBER (J).

Similar questions arise for consideration in these two applications hence these are disposed of by common order.

All the 29 applicants are working in the department of Special service Bureau (for short SSB). They have filed these applications under Section 19 of the Administrative Tribunals Act, 1985 and were permitted to pursue these applications under the provision of Central Administrative Tribunal (Procedure) Rules, 1987.

It is the case of the applicants the Cabinet Secretariat letter dated 18.12.1987 (Annexure 11 to the O.A. No.365/2001) addressed to the Director (Planning), Directorate General of Security informed that various concessions were granted to the staff of SSB, SFF, C.I.O.A. and Directorate of Accounts and the said concessions (and according to item 2 of Annexure-1 to the said letter ration allowance to the rank of Field Officers and below has been granted. It is the grievance of the applicants that although they are also entitled to Ration Allowance in the light of the Cabinet Secretariat letter dated 18.12.1987 but the same has not been granted to the applicants. The applicants made representation before

the authority but the same was not considered on the ground that applicants are the Gazetted Officers and the same was clarified vide letter issued under Memorandum dated 5.4.2000 (Annexure-XI to the OA). Being aggrieved by the said decision the applicants have filed this application seeking a direction to the respondents for granting ration allowance to the applicants as has been granted to the similarly situated person at Tezpur, SSB.

2. The respondents have contested the application by filing written statement. It is the stand of the respondents that this concession of Ration Allowance is authorised to the rank of Field officer and below only and the same is not authorised to civilian gazetted executive and non-executive employees. The representations of the applicants have been considered by the authority and replied on merits. It is also contended by the respondents that the Scheme issued by the Govt. of India issued under letter dated 18.12.1987 clearly stipulates that the concession of Ration Allowance has been granted to the executive staff up to the rank of Field Officers. It is also contended by the respondents that the case of the applicants is not at all covered by the decision rendered by this Tribunal as claimed by the applicants in para (viii) of the O.A. and the present application is devoid of merit and liable to be dismissed.

3. The learned counsel for the applicants argued strongly on the point. Referring to the judgement passed by this Tribunal which is annexed as Annexure A to the O.A. and submitted that the case of the applicants are fully covered by those judgements and the applicants are therefore entitled to get the relief as prayed for in the application.

4. We have heard the learned counsel for the parties and perusing the application, material papers on record and the written statement filed by the respondents. Concessions made at

9

serial No.2 in Annexure-I to the letter dted 18.12.1987 is reproduced below :

"Ration Allowance to the rank of Field Officers and eblow at the following rates excepting SSB personnel and Dy. Comdts/Coy Comdrs/Astt. Coy Comdrs of SFF and also those on deputation in the SFF from the Army."

From above, it is clear that the persons who are holding the post above the rank of Field Officer are not entitled to the Ration Allowance as provided for. After going through the judgment passed by the Tribunal (A-I collectively), it is found that applicants in those cases were working in the rank of Field Officer/below the rank of Field Officer.

5. Considering the above facts and judgment relied upon by the counsel for the applicants and Annexure I to the letter dated 18.12.1987 we are of the view that the Ration Allowance was granted to the personnel holding the rank of field officer and below. The applicants are holding the post above the rank of Field Officer, therefore the applicants are not entitled to the relief prayed for and there is no alternative but to dismiss the application. Accordingly the applications are dismissed . There, shall however be no order as to costs.

Bharati Ray
(MRS. BHARATI RAY)
Member (J)

K. K. Sharma
(K.K. SHARMA)
Member (A)

trd

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH
GUWAHATI

O.A. NO. 14/2001 OF 2000

Shri Khirode Chandra Bhattacharjee - Applicant

Versus

Union of India & others -

Respondent

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Filed by

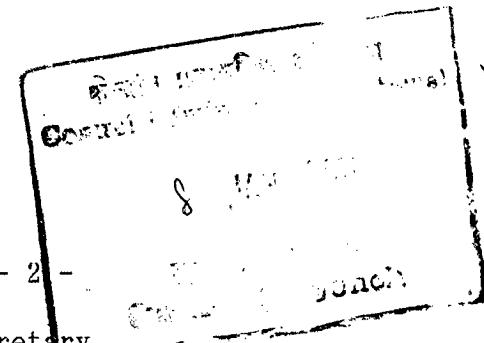
Abhijit Bhattacharjee
11/12/2020
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH GUWAHATI.

(An application U/S 19 of the Administrative Tribunal Act.1985)

O. A. No. 14/2001 / 2000.

1. Shri Kshirode Ch. Bhattacharjee, Private Secretary
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
2. Shri B. B. Joshi, Area Organiser
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
3. Shri Dilip Paul, Jt. Area Organiser
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
4. Shri A. Brahmin, Sub Area Organiser
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
5. Shri Hiren Borah, Accounts Officer
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
6. Shri C. K. Bora, Section Officer
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
7. Shri K. M. Cariappa, Publicity Officer
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
8. Shri Prabin Goswami, Asstt. Engineer
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
9. Shri P. K. Chakrobarty, Sub Area Organiser
O/O the Commandant, WATS, SSB, Debendranagar.
10. Dr. (Mrs) K. S. Devi, Medical Officer
O/O the Commandant, WATS, SSB, Debendranagar.
11. Shri P. B. Chetry, Sub Area Organiser
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
12. Shri T. R. Newar, Circle Organiser,
O/O the Divisional Organiser, NA Divn, SSB, Tezpur.
13. Shri J. S. Bahuguna, Jt. Area Organiser
O/O the DIG, Training Centre, SSB, Saloniabari.
14. Shri K. V. N. Rao, Sub Area Organiser
O/O the DIG, Training Centre, SSB, Saloniabari.
15. Shri R. R. Bhatt, Circle Organiser
O/O the Commandant, WATS, SSB, Debendranagar.
16. Shri P. P. Biswas, Circle Organiser, Dhekiajuli.
O/O the Divisional Organiser, NA Divn, SSB, Tezpur



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17. Shri B.N.Borah, Private Secretary
O/O the Divisional Organiser, AP Divn, SSB, Itanagar.
18. Shri N. K. Das, Private Secretary
O/O the Divisional Organiser, AP Divn, SSB, Itanagar.
19. Shri A. B. Sarkar, Section Officer,
O/O the Divisional Organiser, AP Divn, SSB, Itanagar.
20. Shri Nitu Das, Asstt.Engineer,
O/O the Divisional Organiser, AP Divn, SSB, Itanagar.
21. Shri D. K. Thongon, Sub Area Organiser,
O/O the Divisional Organiser, AP Divn, SSB, Itanagar.
22. Smt. Kamala Das, Area Organiser,
O/O the Divisional Organiser, NA Divn, SSB Tezpur.

(All the applicants are serving in the SSB, North Assam Division, Tezpur Assam, TC and CSD Salonibari and Arunachal Pradesh Division, Itanagar).

.....Applicants

- Versus -

1. Union of India,
Represented by the Cabinet Secretary to the Govt. of India,
Department of Cabinet Affairs, Bikaner House, Sahjahan Road,
New Delhi.
2. Director General of Security
Block-V(East), R.K. Puram,
New Delhi.
3. Director, SSB Directorate,
East Block-V, R.K. Puram, New Delhi.
4. Divisional Organiser, NAD, *SSB*.
Tezpur.
5. Divisional Organiser, AP Division, Itanagar.
6. Dy.Inspector General, Training Centre, SSB, Salonibari.

....Respondents.

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE

Illegal and arbitrary action of the authorities in not allowing to draw Ration Allowance although Ration Allowance has already been granted to the executive staff with effect from 8.11.94, 23.9.97, 29.11.96 and 1.11.2000.

2. JURISDICTION OF THE TRIBUNAL.

THE Applicants declare that the subject matter of the order against which they want redressal is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION.

The applicants further declare that the instant application prescribed under section 21 of the Administrative Tribunal Act, 1985.

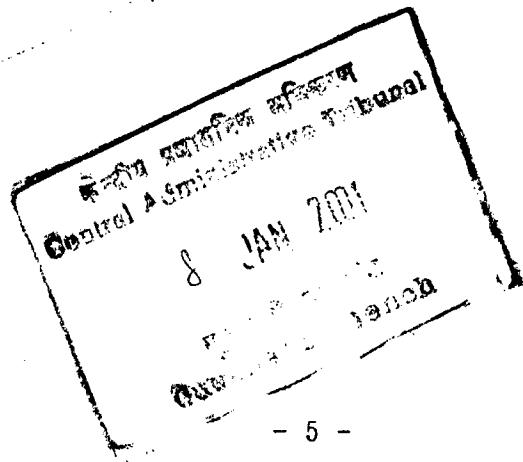
4. FACTS OF THE CASE.

i) That the Applicants hereof are all Gazetted executive and non-executive personnel serving in the Special Service Bureau (herein after referred to as SSB) at the disposal of the Divisional Organiser, North Assam Division, Tezpur, the DIG TC Salonibari, WATS SSB Debendranagar and Divisional Organiser, Arunachal Pradesh Division, Itanagar which is a Department under the Cabinet Secretary to the Govt. of India. (A list of applicants giving details is encloseed as ANNEXURE-I.

ii) That the Applicants have a common grievances and interest in the matter in question and as such they are filling a common and single application insomuch as the relief sought and, if granted to them will be equally applicable to all of them as they are similarly situated and in order to avoid multiplicity of litigations. As such the Applicants ~~have~~ leave of this Hon'ble Tribunal to allow them to file a common and single application as provided in Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.

iii) That the Applicants respectfully state that the Govt. of India set up the Directorate General of Security (D.G.S.) in the year 1962 under the Administrative control of the Cabinet Secretariat for some special purposes which is a multi-role, multi-disciplinary organisation comprising four agencies, viz Special Service Bureau (SSB), Aviation Research Centre (ARC), Special Frontier Force (SSF) and Chief Inspectorate of Armaments (CIOA).

iv) That the Applicants respectfully state that the Cabinet Secretariat, vide letter No. A-27001/4/86-EA-II dated 18.12.87 addressed to the Director, Planning, Directorate General of Security, informed that various concessions were granted to the staff of SSB, SFF, CIOA and Director of Accounts and the said concessions were listed in



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ANNEXURE-I. In the said letter it was also mentioned that for some of the concessions, the various hardship locations had been categorised as 'B' and 'C' stations as mentioned in the ANNEXURE-II to the letter.

A photocopy of the said letter dated 10.12.87 alongwith the Annexure are annexed herewith and marked as ANNEXURE-II.

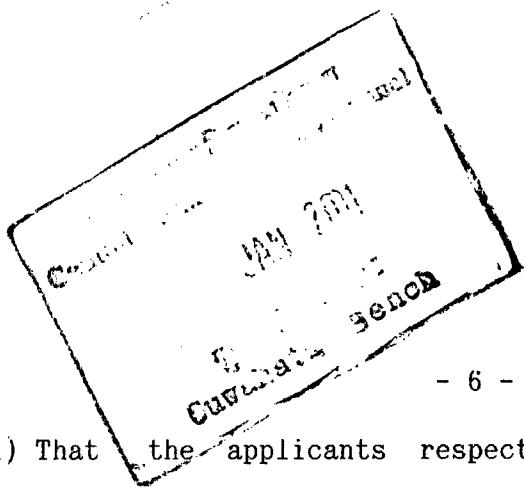
v) That the applicants respectfully state that from the said letter and annexures, it would be ample clear that certain concessions were granted and in the instant case the concession mentioned at Sl. 2 i.e. Ration allowance would be relevant.

The ration allowance was granted to the ranks of Field Officers and below to the personnel serving in the location categorised as 'B' and 'C'

vi) that the applicant respectfully state that the Director, SSB, New Delhi vide Orders mentioned below has categorised the following stations as B stations in exercising powers conferred on him as Head of Department for purpose of concessions from the dates mentioned against each.

Place	Order No. & date	With Effect From
Itanagar	No.9/SSB/A2/86(i)AP-3440 date ed 8-11-94	8-11-94
Tezpur	No. 9/SSB/A2/96(i)NA-2766 dated 23-9-97	23-9-97
Salonibari	No. 9/SSB/A2/86(i)-NA dated 29-11-96	29-11-96
Debendranagar	No.30/SSB/A2/97(17)4615-4646 dated 1-11-2000	1-11-2000
Dhekiajuli	-do-	1-11-2000

(Copies of Orders are annexed as ANNEXURES III, IV, V, VI and VII)



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vii) That the applicants respectfully state that on declaration of Salonibari, Tezpur, Itanagar, Debendranagar and Dhekiajuli as Cateforised 'B' stations, the employees of the SSB serving at Itanagar, Tezpur, Salonibari, Debendranagar and Dhekiajuli became eligible for getting Ration Allowances.

viii) That the applicants respectfully state that the concerned authorities of both the SSB and ARC declined to grant the Ration Allowances in pursuance of the aforesaid letter treating the personnel as non-executive, the SSB personnel of SSB and ARC filed following O. As before this Hon'ble Tribunal which were finally disposed of vide Judgment and order shown against each, allowing the ration allowance to all non-executive personnel.

a) O.A. No. 103/99 O.S. Rao and others versus UOI and others and judgment order dated 8/9/99 (Copy of the judgment annexed as ANNEXURE-VIII).

b) O.A. No.245/95 Sri Bishnu Prasad Saikia and others versus UOI and others and judgment order dated 14th June, 1996.

(A copy of the judgment is annexed as ANNEXURE- IX)

7
14

RECEIVED
RECORDED
14/11/2001
CHURCHILL SENG

c) O.A. No. 228/1998 Sri Kiran Shankar Deb and others versus UOI and other and judgment order dated 21.4.1999.

(A copy of judgment is annexed as ANNEXURE-X)

d) O.A. No. 353/99 shri T.R. Gogoi and others versus UOI and others and judgment order dated 1/12/1999.

(A copy of the judgment is annexed as ANNEXURE-XI)

ix) That the applicants respectfully state that the applicants took up the matter with the appropriate authorities praying that they be paid Ration Allowances due to them and in reply the Joint deputy Director (EA) in the directorate General of Security intimated vide Memo No. 9/SSB/A2/86(1)-NA-997 dated 5th April, 2000 that the personnel who have applied for ration allowance are holding gazetted rank and as such ration allowance is not admissible to them.

(Copy of the representation of applicants and SSB Directorate Memo dated 5.4.2000 are annexed as ANNEXURE-XII & XIII)

x) That the applicants respectfully state that Ration allowance has been granted to gazetted employee (Medical Officer (SG) by the Cab. Sectt. vide their order No. A-27011/6/92-EA-II.3239 date 12th October, 2000.

(A copy of the Cab.Sectt.order is annexed as ANNEXURE-XIV)

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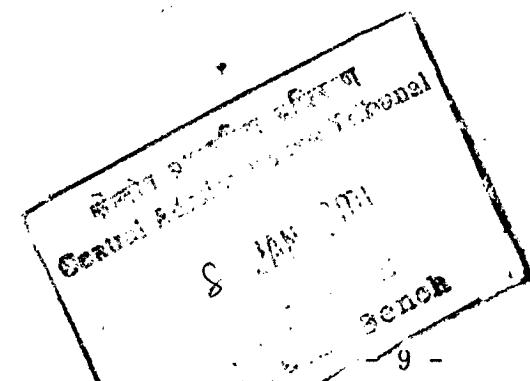
xi) The applicants respectfully state that though as per concessions granted vide letter dated 18.12.87 the applicants were entitled to Ration Allowance on declaration the Itanagar, Tezpur, Saloniabri, Debendranagar and Dhekiajuli as 'B' stations, the authorities have not granted the same to the applicants. The applicants had represented before the authorities and action was taken by the respondents and the applicants were expecting the authorities would give them the benefit otherwise due to them and as such the applicants being faithful and loyal Gazetted Government servants, were awaiting for the outcome of their representations.

xii) That the applicants most respectfully submit that the similarly situated persons have been granted Ration Allowances, however, the applicants have been deprived of from the same.

xiii) That the applicants most respectfully submit that the instant O.A. is squarely covered by the judgment and orders as mentioned in para 4(viii).

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS.

i) For that the action of the authorities in denying the Ration Allowance to the applicants only for that they are gazetted officers is illegal, arbitrary and highly discriminatory and as such this is a fit case where this Hon'ble Tribunal will exercise jurisdiction and grant relief.



ii) For that the applicants have been discriminated against in not allowing the benefit of Ration Allowances although they are similarly situated with those of the ARC Doomdooma, Numaligarh, SSB Arunachal Pradesh Division SSB T.C. Salonibari and SSB North Assam Division, who have been granted the benefit of ration Allowance as per order of this Hon'ble Tribunal and as such the action of the authorities is bad in law and liable to be set aside.

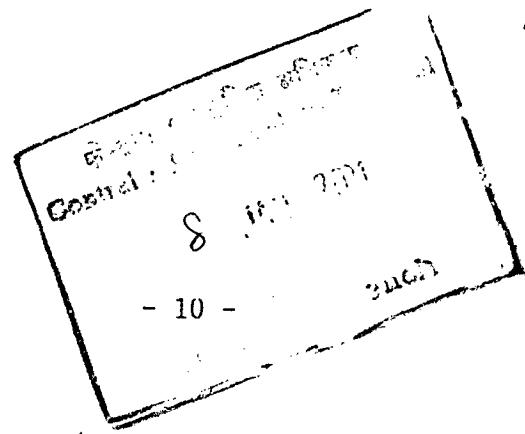
iii) For that since similarly situated persons of the ARC Doomdooma, Numaligarh, TC Salonibari, SSB Itanagar and Tezpur have been granted ration allowance, the applicants are entitle to ration allowance and since the same has not been granted to them, the applicants have been seriously discriminated against, resulting in violation of the provisions of Article-14 and 16 of the Constitution of India.

6. DETAILS OF THE REMEDIES EXHAUSTED.

The applicants had already submitted representations which were duly forwarded to the competent authorities but nothing tangible has been done so far.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT.

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any court or any other authorities or any such application, writ petition or suit is pending before any of them.



8. RELIEF SOUGHT.

It is, therefore most respectfully prayed your Lordship would graciously be pleased to admit this application, call for the entire records of the case, ask the respondents to show cause as to why the applicants should not be granted the benefit of Ration Allowance with effect from 8-11-94, 23-9-97, 29-11-96, 1-11-2000 to the applicants of Itanagar, Tezpur, Saloniabari, Debendranagar and Dhekiajuli respectively, as has been granted to others who are similarly situated persons and after pursuing the case or causes shown, if any, and hearing the parties, direct that, in view of the facts and circumstances of the case, the applicants be granted Ration Allowance, as admissible as has been granted to the similarly situated persons of ARC, Doomdoma, Numaligarh, SSB Itanagar, SSB Tezpur and / or pass any other order/orders as Your Lordship may deem fit and proper.

9. INTERIM ORDER, IF ANY PRAYED FOR.

N I L

10. Does not arise. The applicants will be presented personally by the Advocate of the applicants.

11. PARTICULARS OF THE BANK DRAFT/POSTAL ORDER IN RESPECT OF THE APPLICATION FEE. Draft of Rs. 50/- payable at UCO Bank Rajbari Rd. Guwahati with code No. 0045
12. LIST OF ENCLOSURES : OT/F 841787 dated 03-12-2000

As stated in the index.

- 11 -

V E R I F I C A T I O N

I, Shri Kshirode Chandra Bhattacharjee, son of Late Kshitish Ch. Bhattacharjee aged 57 years at present working as Private Secretary, SSB North Assam Division, Tezpur do hereby solemnly affirm and state that I am one of the applicants in the accompanying application and the contents or paragraph 7,8,9,10 of the said application including those made in this verification are true to the best of my knowledge and belief and those made in paragraphs 1,2,3,4 (i) (ii) (iii), (iv), (v), (vi), (vii), (viii), (ix), (x), (xi), (xii) and (xiii) are true to the best of my information which have been derived from the record. I being one of the applicants have been authorised by other applicants to sign the verification on behalf of them.

I do hereby verify and sign this verification this the
11th day of ^{December} November, 2000.

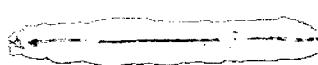
Date 11-12-2000

Kshirode Ch. Bhattacharjee.

Signature of applicant.

Place Guwahati

ANNEXURE- ILIST OF APPLICANTS

Sl.No.	Name of officer	Designation	Place of posting	w.e.f.
1.	Shri K.C.Bhattacharjee,	Private Secretary	Itanagar & Tezpur	06-02-95 18-06-98
2.	" B.B.Joshi ,	Area Organiser	Tezpur	14-01-98
3.	" D.Paul ,	Joint Area Organiser	Tezpur	07-06-99
4.	" A. Brahmin ,	Sub Area Organiser	Tezpur	16-07-99
5.	" Hiren Borah ,	Accounts Officer	Tezpur	06-10-97
6.	" C.K.Bora ,	Section Officer	Tezpur	27-05-98
7.	" K.M.Cariappa ,	Publicity Officer	Tezpur	09-11-98
8.	" P.Goswami ,	Assistant Engineer	Itanagar & Tezpur	01-10-90 26-12-97
9.	" P.K.Chakrobarty ,	Sub Area Organiser	Debendranagar	25-07-98
10.	Dr.(Mrs)K.S.Devi ,	Medical Officer	Debendranagar	19-06-95
11.	Shri P.B.Chettry ,	Sub Area Organiser	Debendranagar TC Salonibari	21-08-93
12	" T.R.Newar ,	Circle Organiser	Tezpur	01-09-98
13.	" J.S.Bahuguna ,	Joint Area Organiser	Salonibari	01-08-99
14.	" K.V.N.Rao ,	Sub Area Organiser	Salonibari	10-05-99
15.	" R.R.Bhatt ,	Circle Organiser	Debendranagar	16-07-98
16.	" P.P.Biswas ,	Circle Organiser	Dhekiajuli	05-08-98
17.	" B.N.Borah ,	Private Secretary	Itanagar	01-09-98
18.	" N.K.Das ,	Private Secretary	Itanagar	11-10-99
19.	" A.B.Sarkar ,	Section Officer	Itanagar	18-03-94
20.	" Nitu Das ,	Assistant Engineer	Itanagar	01-07-98
21.	" D.K.Thungon ,	Sub Area Organiser	Itanagar	09-09-98
22.	" 			
22.	Smt. Kamala Das ,	Area Organiser	Tezpur	20-12-99

NO. A.27011/4/86-EN-11
 Government of India,
 Cabinet Secretariat,
 Rikander House (Annexe),
 Shahjahan Road,

To : New Delhi, the 10/12/87

The Director (Planning),
 Directorate-General of Security,
 East Block, R.K.Puram,
 New Delhi-66.

Subject: Grant of concessions to the staff of SSB, SFI, C.I.A. and Directorate of Accounts.

Sir,

I am directed to convey the sanction of the President for the grant of concessions mentioned in the Annexure-I, to the various categories of staff of SSB, SFI, C.I.A. and Directorate of Accounts subject to the restrictions indicated therein on the pattern of Research & Analysis Wing of this Secretariat.

2. These orders will take effect w.e.f. 1st August, 1987.

3. For some of the concessions the various hardship locations have been categorised as 'B' & 'C' stations as indicated in Annexure-II to this letter. However, if the Heads of the Departments feel at certain times that certain locations or assignments have become specially hazardous and there is a sharp increase in the threat to the personnel and/or premises, they determine on merits the criteria of hardship and the period for which such locations may be categorised as belonging to categories 'B' & 'C' stations after recording the reasons in writing.

4. For the purpose of House Rent Allowance concessions to the various categories of staff, the equation of posts as listed in Annexure 'A' to the Cabinet Secretariat's Order No.A-1116/6/PA/DO-I, dated 28.10.86, will also be applicable in respect of the staff of SSB, SFI, C.I.A. and Directorate of Accounts.

5. This issues with the concurrence of the Ministry of Finance vide their U.O. NO. S-1428/SE/87 dated 10.8.87 read with U.O. NO. 21151/Dir. Fin(S)/81, dated 20th Dec. 1987.

Encl: Annexure-I & II.

Copy to:-

1. Shri H.B. Joshi, Director, SSB.
2. Maj. Genl. S.K. Sharma, PVSM, IG SFI.
3. G.B. Mathur, Dy. Director of Accounts.
4. Lt. Col. K.K. Bhandari, CTOA.
5. Shri J. Subramanian, Director (IF).
6. Shri K.K. Mittal, Dy. Director of Accounts (SW).
7. Order File.

Yours faithfully,
 S.H.-
 (R.K. GANGAR)
 DEPUTY SECRETARY

Categ

Concessions Gazette

ANNEXURE TO THE CABINET SECTT. LETTER NO. A.27011/4/86-EA-II
DATED 16 DECEMBER, 1987.

ANNEXURE - I

Nature of the concession.	Extent of the concession granted.	Remarks.
2	3	7
Hardship Allowance	<p>A hardship allowance @ Rs.25% of basic pay subject to maximum of Rs.400/- p.m. in respect of category 'C' and 12.5% of basic pay subject to maximum of Rs.207/- p.m. to category 'B' stations other than those situated in the North-Eastern region, Andman & Nicobar Islands and Lakshadweep, where special allowance is already sanctioned.</p>	<p>For the stations, which are declared as belonging to category 'B' and 'C' by the Head of the Department under the powers now delegated to him, the same rates will apply.</p>
Ration Allowance	<p>Ration Allowance to the rank of Field Officers and below at the following rates excepting SSB Bn. personnel and Dy. Comdts/ Coy. Comdres/Asstt/Coy. Comdres of SFF and also those on deputation in the SFF from the Army:-</p>	
	<p>Location</p>	<p>Rates</p>
	<p>i) Category 'B' Stations</p>	<p>As admissible from time to time in the Border Security Force in peace areas.</p>
	<p>ii) Category 'C' Stations</p>	<p>As admissible from time to time in the BSF in operational areas.</p>
3. Clothing	<p>i) A non-refundable clothing grant of Rs.3000/- for staff other than SSB Bn. personnel and Dy. Comdts/Coy. Comdres/Asstt. Coy. Comdres of SFF and also those on deputation in the SFF from the Army, posted in Category B & C stations and located at an altitude of 3007 Mtrs. above MSL and Rs.2000/- for staff posted at Category 'B' stations located at an altitude of 1603 and 2000 Mtrs. above MSL as a one time grant.</p>	<p>i) The amount will be paid as an advance and will be adjusted on receipt of the joining report at the hardship location and a certificate that the advance has been utilised for the purpose it was intended.</p>

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ii) Renewal grant at the rate of 500/- p.a. for locations at or higher than 3000 Mtrs. above N.S.L. and Rs. 300/- p.a. for locations between 1500 and 3000 Mtrs. above N.S.L. in category 'B' & 'C' stations.

(ii) This one time non-refundable allowance will be admissible only to those personnel who are posted in category 'B' & 'C' locations for a period of not less than 2 years. In case the officer returns from posting from category 'B' & 'C' locations earlier than 2 years at his own request, he will be asked to refund proportionate share of the clothing grant.

(iii) The Heads of the organisations, at their own discretion, within approved parameters, can classify any location as belonging to category 'B' & 'C' station for the purposes of clothing grant. (Though on the basis of height alone it may not so qualify) based on other factors such as severe climate etc. (e.g. in a narrow valley). The Head of the organisation will get approval, in advance, from the Cabinet Sectt., the parameters for declaring any location as equivalent to the category 'B' & 'C' stations.

4. Special TA/DA

Daily allowance at increased rates for classified 'A' class cities will be admissible during tours to category 'B' & 'C' stations. Porterage and animal transport charges is admissible under Supplementary charges (vide Min. of Fin. O.M. NO. 5(34) E-IV(B)/64 dated 6.10.65), for classified areas in Himachal Pradesh will be admissible for tours to all category 'B' & 'C' stations.

Contd....3.

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1. 2.

5. Leave Travelling Concession.

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i) Employees other than 358 Bn. personnel and those on deputation in the SFF from the Army posted in category 'B' & 'C' locations will be entitled to Leave Travel Concession once a year against the normal rules of one in 2 years.

ii) In case of death, serious illness or marriage of a family member, where the family resides separately, the employees will be entitled to 50% of the rail fare of the entitled class for travel to place of residence of the family. If the employees are to travel more than 50 Kms. by road either at the end of the journey, full bus fare for this journey will also be reimbursed.

6. Journey time while proceeding on leave.

Employees posted in category 'B' & 'C' stations will be entitled to joining time between the point of duty and nearest rail head.

7. House Rent Allowance

House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels except in the case of SSE Bn. personnel and Dy. Comdts/Coy. Comdrs/ Asstt. Coy. Comdrs of SFF and also those on deputation in the SFF from the Army.

4. In case the employee posted at category 'B' & 'C' locations has already availed the LTC for the block year 1986-87 before issue of this order, that concession will be treated as pertaining to the calendar year, 1986.

Leave in their case will commence and terminate on the date the employee reaches the rail head nearest to their place of duty at category 'B' & 'C' station.

iii) The journey time should be reasonable and will be determined by the respective units.

Contd.....4.

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8. Cash compensation for work on holidays

Cash compensation for work on holiday as admissible to the staff of the executive cadre upto the rank of Field Officer, in the I.B. & R&A, will be admissible to personal Assistants, Stenographers and other staff of Telecom, Cipher and M.T. cadres, who are drawing basic pay of Rs.90/- (pre-revised) and below are not entitled to overtime allowance.

9. Government transport

Government transport will be provided to the staff engaged on night shifts for picking them up and to enable them to return to their residence.

10. Security allowance to Ministerial, Secretarial and Accounts Cadres.

Security allowance at the following rates is sanctioned to the following category of the staff working in Top Secret Branches subject to a maximum of 15% in each Grade:-

<u>Designation</u>	<u>Amount.</u>
i) L.D.C.	Rs.20/- p.m.
ii) Steno. Gr. III / UDC	Rs.30/- p.m.
iii) Steno. Gr. II / Assistant	Rs.50/- p.m.
iv) Section Officer / Private Secretary / Sr. P.A.	Rs.100/- p.m.
v) Assistant Director / Area Organiser / Dy. Director of Accounts.	Rs.200/- p.m.

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Q

ANNEXURE -II TO THE CABINET SECTT. LETTER NO.
DATED:

<u>STATE/UT</u>	<u>CATEGORY 1B LOCATIONS</u>	<u>CATEGORY 1C LOCATI.</u>
ARUNANCHAL PRADESH	BOMDILA TAWANG DAPARIJO ALONG YINGKIONG ROING HAULIANG MIAO NAMPONG SEPPA	EC/TAZO KOLORIANG MONIGAONG MECHUKA TUTING WAKKA HAWAI WALONG LAJU LONGDING PANCHAO (TIRAP) CHANGLONG ANINI
GUJARAT	RADHANPUR	
HIMACHAL PRADESH	KALPA (REKONG-PED) POOH	KAJA KALONG
J & K		NYOM HANLE LEH KHALSI
MANIPUR		MORCH CHAKRPEKARONG CHANDEL CHURACHANDPUR NONGHBA TA MENGLONG UKHROOL CHASSAD KHULLAN
MEGHALAYA	TONAI NANGSTOIN	
TRIPURA	KAILASEHAR UDAI PUR KHOWAI SONEMURA	
UTTAR PRADESH	DHARCHUDA JOSHIMUTH	MUNSYARI
WEST BENGAL	SUKTAPOKHRI NAXALBARI	

19
ANNEXURE II
No. 9/SSB/A-2/86(1)-AP
Directorate General of Security
Office of the Director, SSB,
Block No. V (Fast), R.K. Puram,

NEW DELHI, THE 21/1/87

ORDER

vested

In exercise of the powers in him as Head of Department, in terms of the Cabinet Secretariat Letter No. A-27011/4/86-EA-II dt. 18.12.87, the sanction of the Principal Director, DGS, is hereby conveyed to the classification of the undermentioned stations in the A.P. Division as Category 'B' & 'C' stations for the purpose of various concessions as mentioned in Annexure 'A' (other than clothing grant) of the above quoted Cabinet Secretariat Letter dt. 18.12.87 for a period of one year with effect from the date of issue of this order.

<u>Category 'B' Station</u>	<u>Category 'C' Station</u>
1. Rupa - AP	1. Lubrang, AP
2. Kalaktang, AP	2. Bumla, AP
3. Basar, AP	3. Chuna, AP
4. Likabali, AP	4. Kninzanam, AP
5. Passighat, AP	5. Muktar, AP
6. Tezu, AP	6. Ziro, AP
7. Khonsa, AP	7. Zimitlang, AP
8. Itanagar, A.P.	8. Bleeting, AP
9. Mukto, A.P.	9. Lumla, AP
10. Dirang, AP	10. Jung, AP
11. Nefra, AP	11. Thrizine, AP
12. Raga, AP	12. Bomeng, AP
13. Taliha, AP	13. Sagalee, AP
14. Palin, AP	14. Nacho, AP
15. Boleng, AP	15. Damin, AP
16. Chowkham, AP	16. Kronli, AP
17. Wakro, AP	17. Luma, AP
	18. Zimithang, AP.

B.D. Adhikari
(B.D. ADHIKARI)
ASSISTANT DIRECTOR (EA)

Copy to :-

1. The Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi.

2. Divisional Organiser, AP Division. A non-refundable clothing grant is admissible on posting to those stations, which are located at or higher than 3000 meters above Sea Level and in between 1500 and 3000 meters above MSL. Therefore, a proposal indicating the height of each station (in meters only) which are in between 1500 meters and 3000 meters above NSL and those are higher than 3000 meters above alongwith full justification may please be sent to this Directorate for necessary action.

....., 2/-

K.S.
14/1/87

SC39
14/1/87

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3. DO : J&K/HP/UP/R&G/SB/NB/NA/Shillong/Manipur & Nagaland.
4. DIG FA Gwadom/T.C. Sarahan/Haflong/Salonibari/Jammu.
5. Commandant, CSD&W Bhopal/T.C. Faridabad.
6. Accounts Officer, SSB.
7. A-1/E-1/E-II/A-4 Branches.
8. Guard File.
9. All Dealing Assistants A-VI Branch.

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ANNEXURE-IV
3)

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NCE
23/9/97

No. 9/SSB/A2/96(1)-NA 2766
Directorate General of Security,
Office of the Director, SSB,
East Block, V. R. K. Puram,
New Delhi-110066.

Dated, the, 23 Sept. 97.

ORDER

In exercise of the powers vested in his as Head of the Department, in terms of para-3 of the Cabinet Secretariat letter No. A-27011/4/96-EA-II dated, 18.12.87, the sanction of the Director SSB is hereby conveyed to the classification of 'Tezpur' NA Division as Category 'B' station for the purpose of various concession as mentioned in Annexure I (other than clothing grant) of the above-quoted Cab. Secretariat letter dated, 18.12.87 for a period of 3 years (three) with effect from the date of issue of the order.

(K.G.N. SINGH)
ASSISTANT DIRECTOR (EA)

Copy to:-

1. The Director of Accounts, Cab. Secretariat, V. R. K. Puram, New Delhi. (four copies).
2. Divisional Organiser, NA Division.
3. DCs: UP/HP/J&K/R&G/RB/SB/AP/Shillong/SCN Divn.
4. DIGS: N. Guwahati/TC. Haflong/Sarkhan/Kumarsain/T.C. Jorhat.
5. SSBW, Shillong/TC. Parbatpore.
6. Accounts Officer, SSB Dte. (2 copies).
7. A1/A4/E1/E2/ Branches SSB Dte.
8. Order file.

6/100
ANNEXURE-Y
22

2 DEC 1996

No. 9/SSB/A2/96(1)-NA
Directorate General of Security,
Office of the Director, SSB,
East Block-V, R.K. Puram,
New Delhi-110066.

Dated the 29 November 1996.

ORDER

In exercise of the powers vested in him as Head of the Deptt., in terms of para 3 of the Cabinet Sectt. letter No. A-27711/4/86-EA-II, dated 18.12.87, the sanction of the Director SSB is hereby conveyed to, the classification of Training Centre, Salonihari as Category 'B' station for the purpose of various concessions as mentioned in Annexure-I (other than Clothing Grant) of the above quoted Cabinet Sectt. letter dated 18.12.87 for a period of 3 years (three) with effect from the date of issue of this order.

(Anand)
(KARAN SINGH)
ASSISTANT DIRECTOR (EA)

Copy to:-

1. The Director of Accounts, Cabinet Sectt., R.K. Puram, New Delhi.
2. The Dy. Inspector General, TC Salonihari.
3. The Divisional Organiser : UP/HP/J&K/RRG/NR/SR/NA/AP/ Shillong/M.C.N.
4. The Dy. Inspector General: FA Gwadam/TC Haflong/Sarahan/ Kumarsain/Jammu.
5. CSD&W, Bhopal/TC Faridabad.
6. Accounts Officer, SSB, A-1/A-1/E-1/E-II Branch.
7. Order file.

ANNEXURE-VI + VII

22/09/00

461r 4646

No. 30/SSB/A2/97(17),
DIRECTORATE GENERAL OF SECURITY
OFFICE OF THE DIRECTOR, SSB
EAST BLOCK-V, R.K.PURAM,
NEW DELHI - 110066.

DATED THE, 1st NOV 2000

ORDER

In exercise of the powers vested in him as Head of the Department and in terms of Cabinet Secretariat, letter No. 27011/4/86-EA-II dated, 18.12.87, Director, SSB has reviewed categorisation status of various locations situated in the SSB Divisions and Training Centres and ordered de-categorisation and categorisation of the locations as per list enclosed as Appendix 'A' as Category 'B' and 'C' stations for the purpose of various concessions mentioned in Annexure-I (other than clothing grant) of the above quoted Cabinet Secretariat, letter dated, 18.12.87 as per list enclosed as Appendix 'B' with effect from 1st November, 2000.

2. All orders issued in this regard, from time to time may be treated as amended except for the grant of clothing grant.

Encl : As above.

SSB, 2000
(S.S.BORA)
JOINT DEPUTY-DIRECTOR (EA)

Cc to :-

AC
RJ
f/w

1. The Director of Accounts, Cabinet Secretariat, R.K. Puram, New Delhi (10 copies).
2. The DCs : HP/UP/R&G/J&K/SB/NB/NAD/AP/SHG/M&N Division.
3. The DISG: FA Gwladam/Sarahan/Salonibari/Haflong/Kumarsain.
4. The Accounts Officer, SSB Directorate, New Delhi.
5. AI/A2/EI/E2/A4/F Branch/Coordination Cell/CIOA.
6. Order file.

May be shown to the only when

SK
6/11

Q.S.I.I
6/11/00

JHARKHAND

1. DIDIHAT	B	-DO-
2. GANGOLIHAT	B	-DO-
3. DHATWARI	B	-DO-
4. PAURI	B	-DO-
5. PITHORAGARH	B	-DO-
6. FA GWALDAM	B	-DO-
7. NANDPRAYAG	B	-DO-
8. NARAIN BAGGAR	B	-DO-
9. UCHIMATH	B	-DO-
10. PANGU	C	-DO-
11. GOPESHWAR	B	-DO-
12. SAIRSAINT	B	-DO-
13. JOSHIMATH	B	CABINET SECTT.
14. DHARCHULA	B	-DO-
15. MUNSIARI	C	-DO-
16. PUROLA	B	DIR, SSB
17. MORI	B	-DO-
18. BARAHMUKHAL	B	-DO-
19. BARKOT	B	-DO-
20. JOSHIYARA	B	-DO-
21. TEKHLA	B	-DO-

NORTH ASSAM

1. TEZPUR	B	DIR, SSB
2. SALONIBARI	B	-DO-
3. DIBRUGARH (TINSUKIA AREA)	B	-DO-
4. NAHARKATIA	B	-DO-
5. DIGBOI	B	-DO-
6. TINSUKIYA	B	-DO-
7. DUNDOOMA	B	-DO-
8. SADYA	B	-DO-
9. NORTH LAKHIMPUR (NORTH LAKHIMPUR AREA)	B	-DO-
10. BIHPURIA	B	-DO-
11. BEHALI	B	-DO-
12. SOOTEA (TEZPUR AREA)	B	-DO-
13. DHEKIAJULI	B	-DO-
14. MANGALDOI	B	-DO-
15. TANGLA	B	-DO-
16. UDALEURI	B	-DO-
17. DEBENDRANAGAR (TEZPUR AREA)	B	-DO-
18. RANGIA (NORTH KAMRUP AREA)	B	-DO-
19. NALBARI	B	-DO-
20. KAMALPUR	B	-DO-
21. BARPETA	B	-DO-
22. DARAMA	B	-DO-
23. SORBHOG	B	-DO-
24. DHUBRI (KOKRAJHAR AREA)	B	-DO-
25. MANIKACHAR	B	-DO-
26. BONGAIGAON	B	-DO-
27. GOSSAIGAON	B	-DO-
28. KOKRAJHAR	B	-DO-
29. DHEMAJI (NORTH LAKHIMPUR AREA)	C	-DO-
30. GUJALAMORA	C	-DO-
31. JONAI	C	-DO-

ANNEXURE-VIII

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.103 of 1999.

Date of Order : This the 8th Day of September, 1999.

The Hon'ble Mr. G.L.Sanglyine, Administrative Member.

Shri N.Venugopal and 69 others.

All the applicants are serving in the S.S.B., Itanagar in Arunachal Pradesh. Applicants.

By Advocate Sri G.N.Das

- Versus -

1. Union of India, represented by the Cabinet Secretary, Department of Cabinet Affairs, Bikaner House, Sahjanan Road, New Delhi and 4 others. Respondents.

By Advocate Sri B.S.Basumatary, Addl.C.G.S.C.

TO R.G.D.E.R.

G.L.SANGLYINE, ADMN. MEMBER.

All these 70 applicants in this Original Application are employees in the Special Service Bureau (SSB for short), Itanagar, Arunachal Pradesh. They were permitted to pursue this Original Application jointly under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987.

Ration allowance was granted to the personnel of the rank of Field Officers and below serving in the locations categorised as 'B' and 'C'. The applicants stated that they are in the rank of Field Officers and below. By order dated 8.11.1994 certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various concessions granted to the employees. In the said order Itanagar was categorised as 'B' station and its categorisation was renewed for a further period of 3 years with effect from 8.11.1998. They claim that consequent to the categorisation of Itanagar station as a 'B' station the

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employees of the SSB serving in Itanagar become eligible for getting the ration allowance from 8.11.1994. However, according to them, for some inexplicable reasons the respondents denied the allowance to the applicants in a most illegal and arbitrary manner. Consequently they submitted representations praying for payment of the allowance to them. But there was no response from the respondents. They submitted that in the case of employees of the Aviation Research Centre, Doonoooma the Tribunal directed payment of Ration Allowance in the order dated 14.6.1996 in O.A. No. 245 of 1995, order dated 17.7.1998 in O.A. No. 89 of 1996 and order dated 21.4.1999 in O.A. No. 228 of 1998. The executive cadre of the SSB Itanagar were also granted ration allowance. They submitted that they are similarly situated with the employees of the Aviation Research Centre and the executive cadre of SSB, Itanagar and have prayed that the respondents may be directed to allow them ration allowance with effect from 8.11.1994.

2. The respondents have contested the application and submitted written statement. According to them the applicants are holding non-executive cadre in the SSB, Arunachal Division and the ration allowance is not admissible to them. The ration allowance is admissible only to the executive staff of the rank of Field Officer and below posted in category 'B' or 'C' station. They also submitted that the orders of the Tribunal in the case of Aviation Research Centre cannot be extended to the applicants in this O.A. who were not applicants in those original applications decided by the Tribunal. This is also the view taken by the respondents in their Office Memorandum dated 19.2.1999, Annexure-R to the written statement.

3. I have heard learned counsel of both sides. Mr G.N.Das, learned counsel for the applicants submitted that according to the equation of posts and the orders of the Tribunal in

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respect of the Aviation Research Centre relied on by the applicants, the applicants are entitled to the ration allowance. Mr. B. S. Basumatary, learned Addl. C. G. S. C for the respondents did not dispute the contention of Mr. Das.

I have perused the application as well as the judgments in the 3 Original Applications relied on by the learned counsel for the applicants, particularly, judgment at para 4 of the order dated 14.6.1996 and judgment at para 3 of the order dated 21.4.1999 in which detail, discussions and reasons for allowing payment of ration allowance in those cases had been recorded. I am of the view that the applicants in the O.A. presently under consideration are similarly situated with the applicants in those cases and the judgments in those O.A.s covered the case of the applicants in the present O.A. I therefore, direct the respondents to pay ration allowance to the applicants with effect from the date the allowance became admissible to Itanagar on the strength of order dated 8.11.1994 and subsequent orders extending payment of the allowance or from the date of their actual posting in Itanagar, whichever is later. The payment of the arrear amount as admissible to each applicant shall be made by the respondents within 90 days from the date of receipt of this order.

Application is disposed of. No order as to costs.

Sd/-

Member (A)

Certified to be true Copy

Attested by

16/9/1999

Section Officer (A)
Guru Nanak Dev Institute
Communication & Information

Govt. of India
Ministry of Information & Public Relations

16/9

ANNEXURE - IX

27

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. 245 of 1995.

Date of Order : This the 14th Day of June, 1996.

Hon'ble Shri G.L.Sanglyine, Member (A).

Hon'ble Shri D.C.Verma, Member (J).

1. Sri Bishnu Prasad Saikia
Sanitary Inspector,
Aviation Research Centre,
Doomdooma.

2. Sri Dipak Nandi,
Radio Mistri,
ARC, Doomdooma.

By Advocate S/ Shri G.K.Bhattacharjya
with G.N.Das.

- Versus -

1. Union of India
represented by Cabinet Secretary,
Department Cabinet Affairs,
New Delhi.

2. Directorate General of Security Block
V(East), R.K.Puram,
New Delhi-110066.

3. Director, Aviation Research Centre,
Block-V(East), R.K.Puram,
New Delhi.

4. Deputy Director,
Aviation Research Centre,
Doomdooma.

5. Deputy Director,
Aviation Research Centre,
Doomdooma.

By Advocate Shri S.Ali, Sr.C.G.S.C.

O R D E R

G.L.SANGLYINE, MEMBER (A)

The applicants are employees of the Aviation Research Centre, Doomdooma (ARC for short). Applicant No.1 is a Sanitary Inspector a post which is equivalent to Deputy Field Officer and is below Field Officer. The applicant No.2 is a Radio Mistri. The post of Mistri falls under the category of Senior Field Assistant. This is also below Field Officer. The competent authority of ARC has classified

contd. 2...

14.6.96

Doom-Doomla as a Category B station with effect from 22.2.1986. Annexure IV to this O.A. namely No.A.27011/4/86-

A-IV
8/20

EA-II-(A) dated 6.12.1987 conveyed the sanction of the President to the grant of additional concessions mentioned in the Annexure thereto to the various categories of the staff of ARC except those on deputation from the Indian Air Force. According to the Annexure Ration Allowance at the rate admissible in the BSF in peace areas is admissible upto the rank of F.O. and below in category B areas of ARC.

The applicants had requested the authorities concerned to allow them the Ration Allowance but this was declined by the authorities. Hence this Original Application under Section 19 of the Administrative Tribunals Act, 1985.

W.E.F. 22.2.1994

3. Mr. G.K. Bhattacharya, learned counsel for the applicants, submitted that the applicants are entitled to the Ration Allowance with effect from 22.2.1994. This allowance was denied to them because of wrong interpretation of the order dated 6.12.1987 by which payment of the

allowance was discontinued. Reliving on the written statement of Mr. S. A. J. Q.G.S.C., submitted that the applicants have made the claim on a wrong motion that Government had equated various non-executive posts with different executive cadres for all concessions. The fact however remains that the Equation of posts vide order No.A-11016/6/86-DOI dated 28.10.1986 (Annexure-III) is for the purpose of House Rent Allowance only. Further, the concession of Ration Allowance has been extended to the employees of junior executive cadre only upto the rank of field officer on the analogy of the Junior Executive Staff, of R & AW and the applicants who do not fall in this category cannot get the benefit of Ration Allowance. Mr. G.K.Bhattacharya submitted that

this ground taken by the respondents is not tenable as in the case of Intelligence Bureau the Ration Allowance was allowed to the non-executive staff also and when the allowance was stopped to be paid applications were submitted before the Central Administrative Tribunal and the payment of Ration Allowance was restored. In this connection he has referred to the orders in the O.A. of 163 of 1991 and 179/91 No. 199/91 of this Bench.

4. We have perused the records and heard the ~~examination~~ counsel of the parties in this O.A. Letter No. A-49011/8/86-Do.1(B) dated 10.5.1986 shows that the President is pleased to sanction 8(eight) concessions to the various categories of Staff of ARC. One of the concessions is House Rent Allowance and it has been stated that House Rent Allowance admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Consequently equation of posts was ordered by the order No. A-11016/6/86-DOR dated 28.10.1986 exclusively for the purpose of payment of House Rent Allowance. Under this order the applicant was entitled to draw House rent allowance. Under letter No. A.27011/4/86-EA-11(A) dated 6.12.1987 Additional Concessions were granted and one of them was Ration Allowance to the various categories of the staff of ARC. The claim of the respondents is that since there is no equation of posts in respect of Ration Allowance this allowance cannot be granted to the applicants who ~~xxxx~~ are non-executive staff. We are not impressed by such stand of the respondents. Unlike in the case of granting House Rent Allowance for the purpose of granting Ration Allowance such equation of posts is not required by the authorising letters. This position is clear from the

the following:-

31. Nature of the concession granted - Extent of the Concession granted - Remarks

No. the con-

cession

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(A) Ration Allowance

Ration allowance upto the rank of FO and below at the following rates:-

Location

Rates

(1) Category-B stations

As admissible from time to time in the Border Security Force in peace areas.

(B) House Rent Allowance

House Rent Allowance facilities admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels.

Separate orders will be issued about corresponding levels.

The respondents cannot bring in what is not there or what is not intended to be there by the letter No. A 27011/4/86-EA-II(A) dated 6.12.1987 as indicated. This letter simply clearly

states that the allowance is admissible to the various categories of the staff of ARC upto the rank of FO and below. In O.A. 163/91 and O.A. 179/91 of this Bench on the strength of the recommendations of the same one man

Committee referred to in this letter Ration Allowance was paid to the non-executive staff of the Intelligence Bureau but the payment was stopped in 1991. This Tribunal in the order dated 17.12.1993 (to which one of us was party) after discussion and relying on the order dated 27.9.93 of the Central Administrative Tribunal, Chandigarh Bench, Circuit at Jammu

in O.A. No. 381/JK/92 had held that Ration Allowance was admissible to the applicants in those two O.A.s. The facts in those two O.A.s and of the present O.A. insofar as they relate

contd. 5...

14.6.96

to Ration Allowance and House Rent Allowance are almost identical. The conditions in those two O.A.s is in respect of Ration Allowance that the personnel posted in category B locations will be entitled to Ration Allowance at non-qualifying area rate for BSF. For house rent allowance it is stipulated that House rent allowance would be applicable to all other cadres of the IB under the same terms applicable to the executive cadres of corresponding levels. In view of the facts mentioned above we hold that Ration Allowance is admissible to the applicants in this O.A. The respondents are directed to pay Ration Allowance to the applicants at the rate applicable to them with effect from the due date 22.2.1994. The arrear amount shall be paid within 31.10.1996.

The application is allowed. No order as to costs.

59-

Member (4)

59-

Member (5)

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 228 of 1998.

Date of Order: This the 21st Day of April, 1999.

Shri G.L. Sanglyine, Administrative Member.

Shri Kiran Shankar Deb & 59 others

All the applicants are serving in
Aviation Research Centre, Doomdooma
in the District of Tinsukia, Assam.

By Advocate Sri G.N. Das.

Versus

1. Union of India
represented by the Cabinet Secretary,
Department of Cabinet Affairs,
New Delhi.2. Directorate General of Security,
Block-V (East), R.K.Puram,
New Delhi-66.3. Director,
Aviation Research Centre,
Block-V (East),
R.K.Puram, New Delhi-66.4. Deputy Director,
Aviation Research Centre,
Doomdooma, District Tinsukia.

By Advocate Sri B.S. Basumatary, Addl. C.G.S.C.

Applicants.

Respondents.

ORDER

G.L. SANGLYINE, ADMN. MEMBER,



This application has been submitted by 60 (sixty) applicants with the prayer to allow them to file a single application as provided in Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987. Prayer granted.

2. The applicants are employees of Aviation Research Centre (ARC for short), Doomdooma in various categories. In this application they prayed that Ration Allowance be granted to them with effect from 22.2.1994 as admissible and as has been granted to similarly situated employees of

the ARC pursuant to the order of the Tribunal dated 14.6.1996 passed in O.A. 245/95 and order dated 17.7.1998 passed in O.A. No. 89/96. The respondents have contested the application and submitted written statement. According to the respondents the allowance is not admissible to the applicants as they do not belong to the executive cadre of employees of the ARC.

3. I have heard Mr G.N.Das, learned counsel for the applicants and Mr B.S.Basumatary, learned Addl.C.G.S.C. for the respondents. The issue of grant of Ration Allowance to the employees of ARC Doomdooma was considered in the order dated 14.6.1996 in O.A.No.245/95 as mentioned above. It was held that the Ration Allowance was admissible to the applicants in that O.A and the respondents were directed to pay Ration Allowance to them at the rate applicable to them with effect from the due date, namely, 22.2.1994. Ration Allowance to the staff of ARC in general was granted initially by the order No.A. 27011/4/86-EA-II(A) dated 6.12.1987. The grant of Ration Allowance in respect of the employees of ARC Doomdooma in particular was effective from 22.2.1994 only. The order dated 6.12.1987, Annexure-III was issued in continuation to the letter No.A-49011/8/86-DO-1(B) dated 10.5.1986, Annexure-I. Neither in the order dated 10.5.1986 nor in the order dated 6.12.1987 it has been mentioned that only the employees belonging to executive cadres can enjoy the benefit of Ration Allowance. In the letter No.ARC/CO-30(B)/87-III-186 dated 22.2.1994, Annexure-IV also there is no mention that the Ration Allowance is to be granted to the employees of the ARC belonging to the executive cadres. The allowance was granted from the date of issue of letter for a period till such time it is categorised otherwise. After hearing both sides I am of the view



the applicants are similarly situated with the applicants in O.A.No.245/95. Before allowing that allowance to the applicants in that O.A. reasoning had been given particularly in para 4 of the order. The respondents preferred Special Leave Application before the Hon'ble Supreme Court against this order but the Special Leave Application was dismissed by the Hon'ble Supreme Court. In view of the letters dated 10.5.1986, 6.12.1987 and 22.2.1994 and the facts mentioned above, I am of the view that the respondents have arbitrarily denied the benefit of Ration Allowance to the present applicants, who are the employees of ARC Doomdooma. The applicants are entitled to receive Ration Allowance with effect from 22.2.1994 till such time ARC Doomdooma is categorised otherwise and the respondents are therefore directed to pay the arrears amount as admissible to each applicant within 90 days from the date of receipt of this order.

The application is allowed. No order as to costs.

Sd/- Member (S)

Certified to be true Copy

প্রাণিত প্রতিলিপি

23/4/99

Section Officer (J)

আমুমান কর্তৃ পরিদর্শক

Central Administrative Tribunal

কেরাণু পুরুষ প্রতিলিপি

Guwahati Bench, Guwahati-8

মুক্তাহারী প্রাপ্তি, প্রাপ্তি-৫

23/4/99



ANNEXURE - XI

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 353 of 1999

Date of decision: This the 1st day of December 1999

The Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman

Shri Tua Ram Gogoi and 53 others Applicants

All the applicants are employees of the Special Service Bureau, North Assam Division, Tezpur, Assam.

By Advocates Mr. K.K. Phukan and Mr. M. Sarania.

- versus -

1. The Union of India, represented by the Cabinet Secretary to the Government of India, Department of Cabinet Affairs, New Delhi.
2. The Director General of Security, Block-V (East), R.K. Puram, New Delhi.
3. The Director, S.S.B., R.K. Puram, East Block-V, R.K. Puram, New Delhi.
4. The Divisional Organiser, S.S.B., North Assam Division, Tezpur, Assam.

By Advocate Mr. B.S. Basumatary, Addl. C.G.S.C.

BARUAH J. (V.C.)

O.R. D.E.R.

In this application the applicants have prayed for certain directions to the respondents.

2. The applicants are employees of Special Service Bureau (SSB for short), North Assam Division, Tezpur, Assam, in various categories. They pray that Ration Allowance be granted to them with effect from 23.9.1997 as admissible and as has been granted to similarly situated employees of the SSB, Itanagar. According to the



pite of several requests and demands the
refused to pay Ration Allowance to them.
application.

4. On hearing the learned counsel for the parties and on perusal of the order dated 8.9.1999, passed in O.A. No.103/99, I am of the view that the present applicants are similarly situated with the applicants of the aforesaid O.A. Accordingly, I hold that the respondents have arbitrarily denied the benefit of Ration Allowance to the present applicants. Therefore, the respondents are directed to pay Ration Allowance to the applicants with effect from the date the allowance became admissible to Tezpur on the strength of the Annexure III order dated 23.9.1997 or from the date of their actual posting in Tezpur, whichever is later. This must be done as early as possible, at any rate within a period of three months from the date of receipt of this order.

5. The application is accordingly disposed of. No order
as to costs.

<i>Central Administrative Tribunal</i> <i>Central Registry (O)</i> <i>Gurukul Bench</i>		<i>Sd/- VICECHAIRMAN</i>
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To

The Director, SSB
 Directorate General of Security
 R.K. Puram, Block V (East)
 New Delhi - 110066

(THROUGH PROPER CHANNEL)

Subject: Payment of Special Duty Allowance (SDA)

Sir,

With due respect, I beg to state that as per clarification of Cab. Sectt. vide their U.O. dt 25.5.2000 regarding eligibility of SDA to Central Govt. employees posted in North Eastern Region, I have been denied the financial benefit of SDA being posted in NE Region without having being transferred outside the NE Region. In this regard, it may be stated that in SSB, our transfer/posting/promotion/seniority/etc. are being maintained centrally by the SSB Directorate and no employee posted in NE Region can get transfer for making him eligible for SDA at his sweet will. It is poignant serving in same difficult region and even in same office someone who has come for transfer from outside of NE region is getting the benefit of SDA and others like me are denied of the benefit. Such discrimination has created indignation and hatred between the co-employees as well as in the department/organisation of the Govt. of India. For instance, the employees of Telecom department in NE Region are enjoying the benefit of SDA, who do not cover the eligibility criteria at all.

2. I may bring to your kind notice that in OA No. 572 of 1996 (the Judgement delivered on 3-12-1997), the Hon'ble Supreme Court/CAT observed, inter alia, "equality is the first principle of justice. When a particular benefit is granted to employees of one department of the Govt. of India, the same can not be denied to others similarly placed employees of other departments under the same Government. It would be otherwise violative of article 14 & 16 of the constitution and will be against the spirit of justice".

3. Again it may be seen from paper cutting enclosed (photocopy) herewith that Shri Ram Vilas Paswan, Union Minister of Communication has vehemently defended the Telecom employees in NE Region in allowing them SDA to continue and instructed Mr. Mokhriwala, Member of Telecom Commission that "No decision to stop payment of SDA should be taken by them without consulting him".

4. In the end, I beseech your magnanimity to take up the matter with the higher authorities once again on foregoing points to reconsider my case and allowing me to draw SDA for which act of kindness I shall ever remain grateful to you.

Yours faithfully,

K.C. Bhattacharya
 23.3.2000
 (K.C. Bhattacharya)
 Pvt. Secy, NH biv
 TELUR

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NO. 2797-801
Directorate General of Security
Office of the Divisional Organiser
SSB, North Assam Division: Tezpur

Dated the Tezpur on 24th March/2000

MEMORANDUM

The self explanatory representations submitted by the following Group 'B' officers of North Assam Division praying for grant of Ration Allowance to them with effect from the date TEZPUR was declared 'B' category place vide SSB Directorate order No.9/SSB/A2/96(i).NA/2766 dated 23.09.97 is forwarded herewith for favour of consideration and necessary action.

1. Shri H.Borah, Accounts Officer
2. Shri K.C.Bhattacharjee, P.S.
3. Shri N.Bhattacharjee, A.P.O.
4. Shri C. K. Bora, Section Officer

A line of communication in form of reply to above representation may kindly be issued at an early date.

Area Organiser(Staff)
NAD, Tezpur

Encl:As stated.

TO

The Joint Deputy Director(EA)
SSB Directorate,
East Block-V, Level-5
R.K.Puram, New Delhi-66

Copy to:-

1. Shri H.Borah, AO
- ✓ 2. Shri K.C.Bhattacharjee, P.S.
3. Shri N.Bhattacharjee, A.P.O.
4. Shri C.K.Bora, S.O.

for informati-
on.

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Area Organiser(Staff)
NAD, Tezpur.

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ANNEXURE-XII

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COPY

NO. 9/SSB/A2/86(1)-NA-997
Directorate General of Security
Office of the Director : SSB,
East Block, V, R.K.Puram
New Delhi-110066

Dated, 5th April, 2000

MEMORANDUM

6/2/9
Subject: Grant of Ration Allowance.

Please refer to your memo No. 2797-801 dated 27.3.2000 forwarding applications of Group 'B' officers on the subject mentioned above.

22. According to item No. 2 to the Annexure-I of the Cabinet Sectt. letter No. A-27011/4/86-EA-II dated 18.12.87, ration allowance is admissible to the rank of Field Officer and below on posting to category 'B' & 'C' stations. On the basis of the judgement of CAT, Guwahati, the non-gazetted non-executive personnel are getting ration allowance on posting to 'Tezpur'. The personnel who have applied for ration allowance are holding gazetted rank. As such, ration allowance is not admissible to them. Even the executive personnel holding gazetted rank are not entitled for the same.

23. It is observed that while forwarding applications, Divisional Organiser has not given any comments with reference to the rules. In future, while forwarding such applications, the rule position may please be examined and forwarded to this Directorate with comments.

sd/-

(S.S. BORA)

Joint Dy. Director (EA)

TO
The Divisional Organiser,
North Assam Division,
Tezpur

Memo No. 3467-65 Dt. 17.4.00
Copy to:-

1. The Section Officer, Div. Hqr, NAD Tezpur For information and necessary action.
2. The Accounts Officer, (Local) NAD Tezpur
3. The Assistant Engineer, Div. Hqr, Tezpur
4. The P.S. to D.O. NAD Tezpur
5. The A.P.O. NAD Tezpur

D. M.
Area Organiser (Staff)
NAD, Tezpur.

GOVERNMENT OF INDIA
CABINET SECRETARIAT
(EA.II SECTION)

ANNEXURE

37

NO.A-27011/6/92-EA.II-3039

New Delhi, the

ORDER 12 OCT 2000

A-4 Et. SSB Dte

Dy. No. S.4/7/

Date 16/10/2000

Subject :- Grant of various concessions viz Earned Leave, Ration Money etc. to Chief Medical Officer (SG), TC, Salonibari.

Reference SSB Dte.'s U.O. NO.15/SSB/A dated 9.8.2000.

2. Sanction of the President is accorded to the extension of orders contained in this Secretarial order of even number dated 19.6.1992 for the grant of various benefits/concessions viz Earned Leave, Ration Money, Rent Free Accommodation etc. to Chief Medical Officer (SG), Training Centre, Salonibari as applicable to other personnel of TC, Salonibari.

3. These orders will take effect from the date of issue.

4. This issues with the concurrence of the Integrated Finance Unit vide their U.O. NO.1114/D dated 20.9.2000 and 4.10.2000.

(MUKUL CHATTE
DEPUTY SECRETARY

1. Director, SSB, New Delhi.
2. Dir. F(S), Cab. Sectt., New Delhi.
3. Director of Accounts, Cab. Sectt., New Delhi
4. Guard file.

No.15/SSB/A4/99(4)-416
Directorate General of S
Office of the Director,
East Block-V, R.K. Puran
New Delhi - 110066.

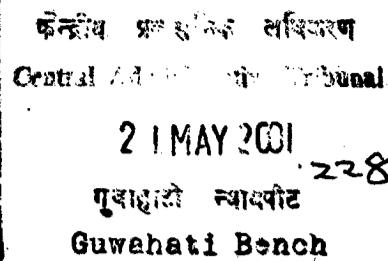
Dated, the 19/10/2000

Copy forwarded to:-

1. The Divisional Organiser, North Assam Division, Tezpur.
2. The Dy. Inspector General, T.C. Salonibari.

(T.R. KAMAL)
SECTION OFFICER(A-IV)

SECTION OF



Dy. Inspector General
N.A. Division : S. S. B.
Tezpur.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. NO. 14/2001

IN THE MATTER OF

Written Statement filed by Respondent No. 1 to 4

AND

IN THE MATTER OF

O.A. NO. 14/2001

Title Shri K.C.Bhattacharjee and Others

VS

Union of India & Others

I, T.N.Shanoo, Deputy Inspector General North Assam Division, SSB, Tezpur do hereby solemnly affirm and state as follows :-

1. The D.O. NAD impleaded as party Respondents No.4 received the copy of the said O.A. through Deputy Registrar, CAT Guwahati alongwith order dated 17-1-2001. I have gone through , understood the contents thereof, as such I am well acquainted with the facts and circumstances of the instant case. That I am competent to verify and sign the written statement on behalf of Union Of India and Other official respondents.

2. That this Department does not admit the facts, statements, allegations and averment made in the said O.A., save and except those have been specifically admitted in the written statement as under :

contd...

3. That as regards the contention of para 1 of the application the Deponent respectfully states that the applicants are all gazetted executive and non-executive/ personnel and thereby they are not entitled to ration allowance granted to the non-gazetted executive/ non-executive staff, vide Cabinet Secretariat letter No.A-27011/4/86-EA-II dated 18-12-87 (Annexure of the O.A.)as the ration allowance was granted to the executive staff upto the rank of F.O. vide above mentioned letter.

4. That as regards contents of para 2 and 3 of the O.A., this Deponent does not make any comment, since these are matter of records.

5. That as regards contents of para 4(i), same are admitted being a matter of record.

6. That as regards contents of para 4(ii), it is for the Hon'ble Court to adjudicate upon the relief as prayed for by the applicants.

7. That as regards contents of para 4(iii), it is submitted that the same are partially admitted. However, w.e.f. 15-1-2001 the operational/administrative control of SSB has been transferred to MHA including CIOA.

8. That with reference to contents of para 4(iv to ix) of the O.A. it is submitted that the same are a matter of record.

9. That with reference to the contents of para 4(x) of the O.A. it is submitted that as is evident from Annexure-XIV of the O.A. that as per the order of the Govt. the said allowances is

contd...

(Page- 3)

specifically authorised on their posting to T.C. Salonibari to MO/SMO/CMO. Facility of ration allowance has been authorised to MOs at par with combatised officers only when they are posted in GCs/TCs Salonibari because MOs are treated as integral part of GCs/TCs Salonibari and they have to perform duties at par with combatised GC/TC Personnel. Therefore, as a special case they have been allowed the facilities as are admissible to combatised GC Officers. This facility ceases the moment Medical Officers are posted out of the Group Centres and Training Centre, Salonibari, etc.

10. That with reference to contents of para 4(xi), it is submitted that the Applicants are not entitled to Ration Allowance. A perusal of Annexure-II to the O.A. incorporating the position with reference to Ration Allowance would reveal that the same is authorised to the rank of F.O. and below only. The said allowance is not authorised to civilian gazetted executive and non-executive employees. Further it is admitted that the representations were received from the applicants. The same were duly considered and replied on merit. As the applicants are gazetted executive and non-executive employees they are not entitled for the Ration Allowance, as the same has not been authorised to them. Same has only been authorised to the rank of F.O. and below as per the scheme and policy of the Government mentioned in the order dated 18-12-87 (copy enclosed as Annexure-II to the O.A.).

contd...

11. That with reference to contents of para 4(xii & xiii), it is submitted that the present O.A. is not at all covered by the judgement and orders as mentioned in para (VIII) of the O.A. All the judgements referred to be the applicants pertain to non-gazetted, non-executive employees of the rank of F.O. and below. The present applicants are gazetted executive and non-executive employees and there is not order in vogue, authorising them the said ration allowance.

GROUNDS

12. That with reference to subpara I to III of para 5 it is submitted that the factual position has already been elaborated in detail in the reply furnished in the preceding paras of the O.A. and the same is reiterated here for the sake of brevity. There is no order in vogue which authorises ration allowances to the gazetted non-executive/executive employees of the SSB. Further, the judgement of various O.As as projected in para 4(viii) of the O.A. are concerned same are not applicable to the present applicants as all the present applicants are gazetted executive employees and non-executive employees whereas the applicants in the other O.As are non-gazetted employees. In light of the submissions made herein above, it is most respectfully submitted that the present O.A. be dismissed being devoid of merit.

13. That as regards contents of para 6 of the O.A. it is submitted that the applicants have themselves in para 4(ix) of O.A. admitted that reply to their representations have been received and they have been informed of the factual position. Copy of the same has been annexed as Annexure- XII and XIII to the O.A.

14. The para 7 of the O.A. is a matter of record.

15. In light of the submission made herein above it is most respectfully submitted that the instant O.A. be dismissed being devoid of merit. As there is no order, authorising ration allowances to the gazetted officers executive/non executive and the same cannot be authorised to them.

16. As in para 12 of counter.

VERIFICATION

I, T.N. Shanoo, Deputy Inspector General, SSB, North Assam Division, Tezpur do hereby verify that the contents stated in the written statement are true to the best of my knowledge, belief and information and that no material fact has been concealed and suppressed.

AND I sign this verification today on this 11th day of May, 2001.

DECLARANT

Dy. Inspector General

N. A. Division : S. S. B.

Tezpur.